



2026:AHC:4292

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 42 of 2026

Dev Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramendra Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri R.K. Shukla, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The writ petitioner claims to be a class IV employee in Forest Department since 1993, he seeks payment of minimum of the pay scale i.e. Rs. 18,000/- in view of the judgment of Hon'ble Apex Court in **Sabha Shanker Dube Vs. State of U.P. and others: Civil Appeal No. 10956 2018** and State of U.P. Vs. Putti Lal (2002) Vol. 2 UPLBEC 1595.

3. Learned Standing Counsel submits that the claim of the writ petitioner shall be decided by fourth respondent, Prabhagiya Vanadhikari, Obra, Van Prabhag, Obra, District Sonbhadra.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Prabhagiya Vanadhikari, Obra, Van Prabhag, Obra, District Sonbhadra by **22.01.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of three months.

5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 8, 2026

Rajesh